

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 123

IA(I.B.C)/580(CH)2020, IA(I.B.C)/516 (CH)2021, APPEAL (IBC)/2(CH)2022
IA(I.B.C)/237(CH)2022, IA(I.B.C) 240(CH) 2022, IA(I.B.C)/920 (CH)2022
IA(I.B.C)/1308(CH) 2022, IA(I.B.C)/ 1309(CH) 2022, IA(I.B.C)/ 1626(CH) 2022
IA(I.B.C)/ 1628 (CH)2022, IA No. 662/23, IA(I.B.C)/753 (CH)2023, IA(I.B.C)/
1005(CH) 2023, IA(I.B.C)/ 1331 (CH)2023, IA(I.B.C)/ 1332 (CH)2023, IA(I.B.C)/
1983 (CH)2023, IA(I.B.C)/ 1990 (CH)2023, IA(I.B.C)/ 2057 (CH)2023
IA(I.B.C)/ 2061 (CH)2023, IA(I.B.C)/ 2063(CH)2023, IA(I.B.C)/ 2217 (CH)2023
IA(I.B.C)/ 2585(CH)2023, IA(I.B.C)/289 (CH) 2024, IA(I.B.C)/478 (CH) 2024
IA(I.B.C)/481 (CH)2024, IA(I.B.C)/915 (CH)2024, IA(I.B.C)/ 1228 (CH)2024
IA(I.B.C)/243(CH) 2024, IA(I.B.C)/ 1103 (CH)2024
in
C.P. (IB)/ 97(CH)2018
(Admitted)

IN THE MATTER OF:

Oriental Bank of Commerce

...Petitioner

Vs.

Isolux Corsan India Engineering &
Construction Pvt. Ltd. And others.

...Respondents

Under Section: 7, IBC 2016, Application under any other provisions- IBC Sec 60(5), Sec 42, Sec 60(5), Rule 11 of NCLT, 2016, Sec 66(1), Rule 154 (1), Sec 42, Regulation 44(2), IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 22.07.2024.

Sd/-

Court Officer

21.05.2024
Preeti